

ITEM NO.33+58

COURT NO.6

SECTION IVA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).
31457-31459/2014

(Arising out of impugned final judgment and order dated 24/09/2014
in WP No. 7538/2014,24/09/2014 in WP No. 7539/2014,24/09/2014 in
WP No. 7541/2014 passed by the High Court Of M.p At Jabalpur)

DIGVIJAY SINGH ETC ETC & ORS

Petitioner(s)

VERSUS

STATE OF MADHYA PRADESH ETC. ETC. & ORS.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and permission to
file synopsis and list of dates and interim relief and office
report)

WITH

SLP(C) No. 31766-31767/2014

(With appln.(s) for exemption from filing O.T. and appln.(s) for
exemption from filing c/c of the impugned judgment and Interim
Relief and Office Report)

SLP(C) Nos. 32412-32414/2014

(With appln(s) for exemption from filing C/C of the impugned
judgment and exemption from filing O.T. and permission to file
synopsis and list of dates and interim relief and office report)

SLP(C) Nos. 32596-32598/2014

(With appln(s) for exemption from filing O.T. and permission to
file synopsis and list of dates and interim relief and office
report)

Date : 28/11/2014 These petitions were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s) Mr. Gurukrishna Kumar, Sr. Adv.
Mr. Bharat Singh, Adv.
Mr. Ashish K. Upadhayay, Adv.
Mr. Amit Pawan, Adv.

Mr. Sunny Choudhary, Adv.
Mr. Abhimanyu Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Tag with SLP(C) No. 28054/2014.

The petitioners are permitted to attend the
classes in their respective colleges subject to the
further orders of this Court.

(DEEPAK MANSUKHANI)
COURT MASTER

(INDU BALA KAPUR)
COURT MASTER